

**CC No. 294/2019 (Old CC No. 81/16)
RC No. 221 2015 E 0005,
Branch: CBI/EO-III/New Delhi
CBI Vs. M/s B.S. Ispat Ltd. & Ors.
U/s 120-B r/w Section 420 and 406 IPC**

23.09.2020 (9.30 PM)

Present: None.

Matter taken up again as it has been telephonically informed by Steno Hukam Chand that inadvertently in today's order sheet case title and particulars of the following case were got mentioned instead of the present case.

**“CC No. 297/2019 (old CC Nos. 05/15 & 8536/16)
RC No. 219 2012 E 0008
Branch: CBI/EOU-IV/New Delhi
CBI Vs. M/s JAS Infrastructure Capital Pvt. Ltd.
U/s. 120-B/ 409/420 IPC & S. 13(1) (c)/13 (1) (d) P.C. Act 1988”**

Perused.

Accordingly, it is directed that today's order sheet be read as having been recorded in case titled **CBI Vs. B.S. Ispat Ltd. & Ors.** and the case title and particulars of the order sheet be read as under:

**“CC No. 294/2019 (Old CC No. 81/16)
RC No. 221 2015 E 0005,
Branch: CBI/EO-III/New Delhi
CBI Vs. M/s B.S. Ispat Ltd. & Ors.
U/s 120-B r/w Section 420 and 406 IPC”**

No other correction is required, as the proceedings of the day were correctly recorded in the order sheet.

Steno Hukam Chand is directed to remain careful in future.

Matter be now put up on date already fixed i.e. 27.10.2020.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi/23.09.2020